

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) The Scheme is compulsory for Central Government employees, wherever CGHS facilities are available, excepting those whose spouses are employed in defence or Railway Services, State Governments or Public sector Corporation or bodies financed partly or wholly by the Central Government or State Government, local bodies and private organisations, which provide medical facilities.

(b) No, Sir.

(c) Does not arise.

(d) Even after increase in rates of subscription, the CGHS is basically a welfare scheme for serving and retired Central Government Services; the increase is not even proportionate to the increase in the pay and allowances of Government servants.

Reservation in Educational Institutions

4372. SHRI A. ASOKARAJ: Will the Minister of WELFARE be pleased to state:

(a) whether there is any proposal to provide reservation of seats in the educational institutions for the Backward Classes;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b).

The matter is under examination of the Government.

(c) No time limit can be indicated at this stage.

Forged Passports

4373. SHRI TARA SINGH:
SHRI V. SREENIVASA
PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Bureau of Investigation (CBI) has detected several persons having forged passport in the country in the recent past;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted to ascertain the owners of such passports; and

(d) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir.

(b) to (d). Twenty cases have come to light. In each case the holder/owner of such passport has been investigated. The status of these cases is as follows:-

1. Cases under investigation	4
2. Cases chargesheeted	2
3. Cases pending trial	8
4. Cases ended in conviction	4
5. Cases closed.	2
